

NOTIFICATIONS UNDER NAVY ACT

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy each of the following Notifications (Hindi and versions) under section 185 of the Navy Act, 1957:—

- (1) S.R.O. 31 published in Gazette of India dated the 25th January, 1975.
- (2) The Navy Leave (Amendment) Regulations, 1975, published in Notification No. S.R.O. 71 in Gazette of India dated the 22nd February, 1975. [Placed in Library: See No. LT-9103/75].

REVIEW AND ANNUAL REPORT OF
HINDUSTAN ZINC LTD, UDAIPUR FOR
9106/75]

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur (Rajasthan), for the year 1973-74.
- (2) Annual Report of the Hindustan Zinc Limited, Udaipur (Rajasthan), for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9107/75.]

COAL MINES LABOUR HOUSING AND
GENERAL WELFARE FUND (RECRUITMENT
TO CERTAIN POSTS AMENDMENT RULES
AND CENTRAL APPRENTICESHIP COUNCIL

(AMENDMENT) RULES

MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:—

- (1) A copy of the Coal Mines Labour Housing and General Welfare Fund (Recruitment to certain posts). Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 88 in Gazette of India dated the 18th January, 1975, issued under article 309 of the Constitution. [Placed in Library. See No. LT-9108/75.]
- (2) A copy of the Central Apprenticeship Council (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 200 in Gazette of India dated the 8th February, 1975, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-9109/75.]

12 55 hrs

MATTER UNDER RULE 377

STAY IN STRIKE BY EMPLOYEES OF
GUINDLAV'S BANK.

SHRI S. M. BANERJEE (Kanpur): Sir, I want to make a submission under Rule 377. The Labour Minister is here.

You must have read in the newspaper, Mr. Speaker, that throughout

the country in the National and Grindlays Bank, which is a non-nationalised bank, which is a foreign bank with many branches in the country, there is a stay-in strike going on, three or four hours every day, and all the employees, right from Class I to Class IV or from Class IV to Class I, whatever you may say, are participating in that. There are certain outstanding demands, but the management of the Grindlays Bank, unfortunately, has taken a rigid attitude. There are serious charges against them; previously they had published a map showing Kashmir as a disputed territory; their anti-national and anti-labour activities are widely known in this country.

Still, the bank was not taken over. Recently what happened is that they have started victimising employees and, the employees have taken a decision under the banner of the All India Bank Employees' Association that there will be a nation-wide strike if these things are not tackled properly. I would only request the hon. Minister of Labour in whom we have great faith, to kindly intervene in the matter and force the bank and its magnates to come for a discussion, either bipartite or tripartite. Otherwise, the proposed strike on the 14th is going to paralyse the banking operations in the country. I would request him to take note of it and kindly do something to bring about a settlement.

THE MINISTER OF LABOUR
(SHRI RAGHUNATHA REDDY):
This matter has been brought to the notice of the Labour Ministry by some of the leaders of the All India Bank Employees' Organization. I have suggested to the concerned officers to discuss this matter with the Department of Banking and see if this matter can be settled. I cannot immediately indicate the course of action that could be thought of and if the hon. Member has any further information or suggestions to make, I

would invite him to come and discuss with me in what manner this dispute can be resolved.

SHRI R. R. SHARMA (Banda)
AND SHRI RAMAVATAR SHASTRI
(Patna). *rose*

MR. SPEAKER: When I allowed one, others also get up. I will see tomorrow.

12 58 hrs

RAILWAY BUDGET, 1975-76—

GENERAL DISCUSSION—*contd.*

श्री भगवत झा झाजाद (भागलपुर) :
अध्यक्ष महोदय, मैं रेल बजट पर रेल मंत्री जी को बधाई देता हूँ कि इन्होंने प्रथम बार परम्पराओं को तोड़ कर कोई भाड़ा नहीं बढ़ाया। अब तक की परिपाटी यह रही है कि रेल मंत्री जब भी मदन में आये तो उनको जितना भी घाटा हुआ उनकी गलतियों से, कमजोरियों से, प्रशासन में अक्षमता के लिये, खराबियों के लिये, इन सब का बोझ इस देश के भाड़े पर ही पड़ा है। प्रसन्नता की बात है कि माननीय त्रिपाठी जी ने पहली बार इन परम्पराओं को तोड़ा और ऐसा बजट पेश किया जिसमें कोई भी भाड़े में वृद्धि नहीं हुई है।

उन्होंने यह कहा है कि मैं सभी प्रकार 1975-76 को आशा, स्थिरता और निरंतर उन्नति का वष मानता हूँ। प्रसन्नता की बात है और मैं उनको विश्वास दिलाता हूँ तथा शुभकामना करता हूँ कि उनकी यह आशा फलीभूत हो।

MR. SPEAKER: You may continue after lunch.

Now, we adjourn till 2 O'clock.

13 00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.